

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 853/(MAH)/2017

CORAM:

Present:

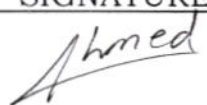
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

NAME OF THE PARTIES: M/s. Anjana Retail Infra Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|-----------------|-------------|---|
| | Rajesh Shah | Adv | |
| | Ahmed Chumawala | |  |

ORDER

CSA 851/230-232/NCLT/MB/MAH/2017
CSA 852/230-232/NCLT/MB/MAH/2017
CSA 853/230-232/NCLT/MB/MAH/2017
CSA 854/230-232/NCLT/MB/MAH/2017
CSA 859/230-232/NCLT/MB/MAH/2017

On withdrawal of the Company Applications, the Company Applications are hereby
dismissed with liberty as prescribed under law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)